

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
COMPACT LAMPS PRIVATE LIMITED

1.	Name of Corporate Debtor	COMPACT LAMPS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	26/08/2005
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES-DELHI
4.	Corporate Identity Number of Corporate Debtor	U31501DL2005PTC140073
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.101/F Village Gharonda Neem Ka Bangar Main Road Village Patparganj, Near Mayur Vihar Phase-I Delhi East Delhi DL 110091 IN
6.	Date of closure of Insolvency Resolution Process	30.10.2019
7.	Liquidation commencement date of Corporate Debtor	31.10.2019 (By Order of the Hon'ble NCLT, New Delhi Bench II in C.P. (IB)-1372(PB) /2018) (A copy of the same was received by the liquidator on 24.12.2019)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Ms. Deepika Bhugra Prasad IBBI/IPA-003/IP-N000110/2017-2018/11186
9.	Address And e-mail of the liquidator, as registered With Board	202 , Samrat Ashok Enclave, Sector-18A, Plot No. 6, Dwarka, New Delhi, National Capital Territory of Delhi ,110075 <u>Email Address registered with IBBI:</u> deepika.bhugra@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Address for Communication:</u> Compact.lamps@aaainsolvency.com
11.	Last date for submission of Claims	22.01.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench-II, Delhi has ordered the commencement of liquidation of Compact Lamps Private Limited on 31st October, 2019 (A copy of same was received by the liquidator on 24.12.2019) under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **Compact Lamps Private Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before **22nd January, 2020**, to the Liquidator at the address mentioned against item 10.

Deepika



The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



Deepika

Date: 26th December, 2019
Place: New Delhi

Ms. Deepika Bhugra Prasad
Liquidator

Reg No. IBBI/IPA-003/IP-N000110/2017-2018/11186